

[Shri K. S. Ramaswamy]

Shankar Ray I beg to lay on the Table a copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1969-70 along with the Audited Accounts. [Placed in Library. See No. LT—887/71].

NOTIFICATIONS UNDER ESSENTIAL SERVICES
MAINTENANCE ACT

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (SHRI D. P. CHATTOPADH-
YAYA) : I beg to lay on the Table a copy
each of the following Notifications (Hindi and
English versions) under sub-section (2) of sec-
tion 2 of the Essential Services Maintenance
Act, 1968 :—

- (1) Notification No. S. O. 2919 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of water in the State of West Bengal, to be an essential service.
- (2) Order published in Notification No. S. O. 2920 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service connected with the supply of water in the State of West Bengal.
[Placed in Library. See No. LT—888/71]

NOTIFICATIONS, FINANCE ACCOUNTS ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—
 - (i) The Governments savings Certificates (Amendment) Rules, 1971, published in Notification No. G. S. R. 1105 in Gazette of India dated the 26th July, 1971.
 - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 1106 in Gazette of India dated the 26th July, 1971.

- (iii) The Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1971, published in Notification No. G. S. R. 1107 in Gazette of India dated the 26th July, 1971.

[Placed in Library. See No. LT—889/71]

- (2) A copy of Mysore Notification No. S. O. 942 dated the 14 May, 1971 issued under section 30 of the Mysore Lotteries and Prize Competition Control and Tax Act, 1951, exempting the raffle conducted by the Mahila Mandali Bangalore, from the provisions of section 12 of the said Act read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—890/71]
- (3) A copy of the Finance Accounts of the Central Government for the year 1969-70. [Placed in Library See No. LT—891/71]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
 - (1) G. S. R. 1103 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.
 - (ii) G. S. R. 1138 published in Gazette of India dated the 31st July, 1971 together with an explanatory memorandum.
[Placed in Library. See No. LT—892/71]
- (5) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4. (97)/69-Fin(G) in Delhi Gazette dated the 18th March, 1971, under sub-section (4) of section* 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT—893/71]

- (ii) A statement (Hindi and English versions) showing reasons for the delay in laying the above Notification. [Placed in Library. See No. LT—894/71]
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
- (i) G. S. R. 1080 published in Gazette of India dated the 24th July, 1971 together with an explanatory memorandum.
- (ii) G. S. R. 1085 to G. S. R. 1102 published in Gazette of India dated 26th July, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT—895/71]

MYSORE INDUSTRIAL AREAS DEVELOPMENT BOARD SERVICE REGULATIONS AND NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA) : I beg to lay on the Table—

- (1) A copy of the Mysore Industrial Areas Development Board Service Regulations, under section 42 of the Mysore Industrial Areas Development Act, 1966, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—896/71]
- (2) A copy each of the following Gujarat Government Notifications under sub-section (3) of section 54 of the Gujarat Industrial Development Act, 1952, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—
- (i) The Rent Regulations, published in Notification No. GIDC/LAW/ADM-4 dated the 24th December, 1970 together with an explanatory note.

(ii) Notification No. GIDC/LAW/ADM-2 dated the 23rd January, 1971 making certain amendments to the Disposal of Property Regulations, together with an explanatory note.

(iii) Notification No. GIDC/LAW/ADM-3 dated the 2nd February, 1971 making certain amendments to the Regulations dealing the disposal of lands vesting in the Gujarat Industrial Development Corporation, together with an explanatory note.

(iv) Notification No. GIDC/LAW/ADM—2 (i) dated the 4th April, 1971 making certain amendments to the Disposal of Property Regulations together with an explanatory note.

[Placed in Library See No. LT-897/71]

REPORT OF THE COMMITTEE OF TECHNICAL EXPERTS ON RS-09 TRACTORS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of the Report (Hindi and English Versions) of the Technical Experts on RS. 09 Tractors, in pursuance of an assurance given by him on the 5th August, 1971 during Supplementaries on Starred Question No 1593 [Placed in Library. See No. LT-898/71]

AUDITED ACCOUNTS OF CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy of the Audited Accounts of the Central Silk Board for the year 1968-69, under sub-section (4) of section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-899/71]

REVIEW AND ANNUAL REPORT OF HINDUSTAN ORGANIC CHEMICALS LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—